

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 281 OF 2016

&

IA NO. 577 OF 2016

Dated: 17th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

NHPC Ltd.

...Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Shankar Dvivedi
Mr. J. K. Jha

Counsel for the Respondent(s) : Mr. Shubham Arya for R.1

ORDER

Admit. Issue notice on the Appeal as well as on the I.A. No. 577 of 2016 (Appl. for stay). Mr. Shubham Arya takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 15.02.2017. Dasti, in addition, is permitted.

Learned counsel for the Respondents may file reply on or before 15.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 02.03.2017 after serving copy on the other side.

List the I.A. for hearing on **15.02.2017**. In the meantime, learned counsel for the Respondents may file reply to the I.A. on or before 01.02.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**